

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No.Estt.(RJS)/20/2011

Date : 15.02.2011

The following officers are appointed / posted as Presiding Officers of the vacant Courts shown against their names in addition to their own duties with immediate effect till further orders :-

S.No.	Name of officer with present post	Name of the Court(s) of which the Presiding Officer appointed in addition to his own duties
AJMER JUDGESHIP		
1.	Ravi Sharma ADJ(FT) No.3, Ajmer HQ at Kishangarh	ADJ, Kishangarh
2.	Ratan Lal Moond CJ(SD)-CJM, Ajmer	ACJ(SD)-ACJM No.1, Ajmer
3.	Rekha Choudhary CJ(JD)-JM (East), Ajmer	ACJ(SD)-ACJM No.3, Ajmer
4.	Amar Verma Spl.JM (NI Act Cases) Court, Ajmer	ACJ(JD)-JM No.3, Ajmer
5.	Muzaffar Choudhary ACJ(JD)-JM No.6, Ajmer	ACJ(JD)-JM No.5, Ajmer
ALWAR JUDGESHIP		
6.	Kishan Lal Choudhary ACJ(JD)-JM No.2, Alwar	ACJ(JD)-JM No.1, Alwar
BALOTRA JUDGESHIP		
7.	Vamita Singh CJ(JD)-JM, Balotra	CJ(JD)-JM, Siwana
BARAN JUDGESHIP		
8.	Bhupendra Kumar Meena CJ(JD)-JM, Atru	CJ(JD)-JM, Chhipabarod
BHILWARA JUDGESHIP		
9.	Yogesh Kumar Gupta CJ(SD)-CJM, Bhilwara	1. ACJ(SD)-ACJM, Bhilwara AND 2. CJ(SD)-ACJM, Gangapur
10.	Lata Gaur CJ(SD)-ACJM, Gulabpura	CJ(SD)-ACJM, Mandal
11.	Amit Sahlot ACJ(JD)-JM No.1, Bhilwara	Spl.JM (NI Act Cases) Court, Bhilwara
CHITTORGARH JUDGESHIP		
12.	Vijay Kumar Vyas DJ, Chittorgarh	ADJ No.1, Chittorgarh
13.	Laxmikant Vaishnav ACJ(JD)-JM, Chittorgarh	CJ(JD)-JM, Chittorgarh
CHURU JUDGESHIP		
14.	Jagendra Kumar Agarwal CJ(SD)-ACJM, Rajgarh	CJ(JD)-JM, Rajgarh
GANGANAGAR JUDGESHIP		
15.	Ajay Kumar Bhojak CJ(SD)-CJM, Ganganagar	CJ(SD)-ACJM, Karanpur

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S.No.	Name of officer with present post <u>SARVA SHRI / MS. :</u>	Name of the Court(s) of which the Presiding Officer appointed in addition to his own duties
JAIPUR METROPOLITAN JUDGESHIP		
16.	Hari Kishan Khichar ADJ No.1, Jaipur Metropolitan	ADJ No.4, Jaipur Metropolitan
17.	Ashok Kumar Jain-II ADJ No.7, Jaipur Metropolitan	ADJ No.6, Jaipur Metropolitan
18.	Ashutosh Kumar ADJ No.8, Jaipur Metropolitan	ADJ No.9, Jaipur Metropolitan
19.	Anita Sharma Judge, Spl.Court, Atrocities on Women & Dowry Cases, Jaipur City	Spl.Judge, Sati Niwaran Cases Court, Jaipur City
20.	Pawan Kumar Singhal ACJ(SD)-ACMM No.3, Jaipur Metropolitan	ACJ(SD)-ACMM No.2, Jaipur Metropolitan
21.	Shahabuddin ACJ(SD)-ACMM No.7, Jaipur Metropolitan	ACJ(SD)-ACMM No.4, Jaipur Metropolitan
22.	Rekha Rathore ACJ(SD)-ACMM No.12, Jaipur Metropolitan	ACJ(SD)-ACMM No.11, Jaipur Metropolitan
23.	Priyanka Pilonia CJ(JD)-MM (East), Jaipur Metropolitan	CJ(JD)-MM (West), Jaipur Metropolitan
24.	Nusrat Bano ACJ(JD)-MM No.2, Jaipur Metropolitan	ACJ(JD)-MM No.3, Jaipur Metropolitan
25.	Saroj Meena ACJ(JD)-MM No.18, Jaipur Metropolitan	ACJ(JD)-MM No.6, Jaipur Metropolitan
26.	Diksha ACJ(JD)-MM No.8, Jaipur Metropolitan	ACJ(JD)-MM No.7, Jaipur Metropolitan
JAIPUR DISTRICT JUDGESHIP		
27.	Seema Juneja ACJ(SD)-ACJM No.1, Jaipur District	ACJ(SD)-ACJM No.2, Jaipur District
28.	Manoj Meena ACJ(JD)-JM No.5, Jaipur District	ACJ(JD)-JM No.1, Jaipur District
29.	Rajesh Gupta CJ(SD)-ACJM, Bassi	CJ(JD)-JM, Bassi
JALORE JUDGESHIP		
30.	Sita Ram Khawal CJ(SD)-ACJM, Bhinmal	CJ(JD)-JM, Raniwara
JHALAWAR JUDGESHIP		
31.	Indu Pareek CJ(SD)-CJM, Jhalawar	CJ(JD)-JM, Jhalawar
KOTA JUDGESHIP		
32.	Rajendra Kumar Sharma-III ADJ(FT) No.3, Kota	Spl.Judge, SC/ST Cases Court, Kota
33.	Pramod Kumar CJ(SD)-ACJM, Ramganjmandi	CJ(JD)-JM, Ramganjmandi

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S.No.	Name of officer with present post	Name of the Court(s) of which the Presiding Officer appointed in addition to his own duties
MERTA JUDGESHIP		
34.	Pooran Singh CJ(JD)-JM, Nawa	CJ(JD)-JM, Kuchamancity
PALI JUDGESHIP		
35.	Manish Kumar Vaishnava CJ(JD)-JM, Bali	CJ(SD)-ACJM, Bali
UDAIPUR JUDGESHIP		
36.	Anish Dadhich CJ(SD)-ACJM, Kanore	CJ(JD)-JM, Bhindar
37.	Ratish Kumar Garg CJ(SD)-ACJM, Kherwara	CJ(JD)-JM, Kherwara

NOTE :-

1. The officers who have been appointed as P.O. of out lying Courts in addition to their own duties shall hold Court at the respective places at least for three days in alternative week.
2. The officers who have been appointed as P.O. of the Court stationed at the same headquarter in addition to their own duties shall dispose off that much additional work so as to achieve at least 40% of the standard of work for which they are holding additional charge.
3. The cases in which accused are in custody or there are directions of higher Court for time bound disposal of case(s) shall be decided on priority basis.

BY ORDER,

REGISTRAR (ADMN.)